

Through you, I would like to urge upon the Government to reopen the paper-unit which employes largest number of labourers and the workers should also be paid their wages according to new pay scales. The management should be directed to follow the orders of the court. (*Interruptions*)

SHRI DAU DAYAL JOSHI (Kota): Rajasthan is a famine hit area. At present it is affected by the famine and drought. It is a tribal dominated area and even then the Central Government has adopted a partial attitude towards it by cutting its quota of wheat. A meeting of Chief Ministers and Agriculture Ministers was held on 23-24 August at Parliament House Annexe on Public Distribution System. The Chief Minister of Rajasthan had said that 410 metric tonne foodgrains, at a rate of 10 kg. per capita should be given to Rajasthan. Even then the Central Government has not taken any step on that. Later on, the Chief Minister of Rajasthan had written continuously two letters for providing at least 200 Metric Tonne wheat. At the end of November, Rajasthan got 75 thousand metric tonne wheat and 4200 metric tonne rice. But unfortunately, the quota for Rajasthan was reduced to 68 thousand metric tonne for wheat and 3800 metric tonne for rice. The quota was reduced at a time when Rajasthan was asking to increase it. This discriminatory attitude is being adopted because there is the Government of opposition. It's quota must be increased in view of the famine condition. I strongly demand that the quota should be increased for famine affected Rajasthan. The Central Government should stop this discrimination, otherwise an agitation may start in Rajasthan.

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Mr. Deputy Speaker, Sir, recently the Central Government has agreed in principle to provide legislature to Delhi. For that, I would like to greet it but I would like to request the Government

particularly when the hon. Home Minister is present here that the people of Andaman and Nicobar have been demanding to provide legislature for a long. But the democratic rights of small Union Territories are being snatched away. The people are living there peacefully and unitedly. If their demand is not fulfilled, there will be a danger to peace and unity in the islands. The continuous denial of the people's genuine right may cause terrorism. Nobody listens to those who are living peacefully. At last, when nobody listens to them, they take up arms. The Home Minister is present here. He should make a declaration for providing legislature to Andaman and Nicobar and Lakshdweep also alongwith Delhi, otherwise, they will launch an agitation. If nobody listens to us here, then we also will start an agitation here in the House itself.

[*English*]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, I support his demand. I support it not because he wants to become the Chief Minister but because the people of Andaman and Nicobar Islands should get the State Assembly. Shri Manoranjan Bhakta, do not try to utilise your position to become the Chief Minister. (*Interruptions*)

SHRI MANORANJAN BHAKTA: It is for the people to decide. (*Interruptions*)

MR. DEPUTY-SPEAKER: I have to give chance to every party. I am also expected to give chance to every party. Each party should have its own say.

[*Translation*]

SHRI RAM SARAN YADAV (Khagaria): Mr. Deputy Speaker, Sir, in my Parliamentary Constituency, millions of people are leading an inhuman life, who have been rendered homeless due to erosion caused by views—Kosi and Ganga. I request you to

make immediately arrangements for their rehabilitation so that their standard of living could be improved.

**SHRI RAM NIHOR RAI** (Robertsganj): Mr. Deputy Speaker, Sir, on 20.09.1991 a gas connection was allotted in my name whose photocopy is with me. I have also given a copy of the same to the hon. Speaker. I was told that the letter was a forged one. In this connection, I have given a notice for breach of privileges also. Are the Members of Parliament also fraud? This is the question of the dignity of the M.P.s. This letter is from Mr. K.K. Chadha, Area Manager of Allahabad. I have given a notice in this connection. The hon. Petroleum Minister has sanctioned 10 L.P.G. Connections in my name at my residence at Mirzapur against my personal M.P. quota ... (*Interruptions*)....

[*English*]

**MR. DEPUTY-SPEAKER:** Shri Rai, do not read it out. You only say the gist of it.

[*Translation*]

**SHRI RAM NIHOR RAI:** Thus, the members of this House have been insulted. The copy of the so called forged letter has been given to you. I would like that this matter should be taken as a breach of privileges. It is not my personal matter alone but it relates to the whole House also.... (*Interruptions*)....

**KUMARI UMA BHARTI** (Khajuraho): Mr. Deputy Speaker, Sir, my Parliamentary constituency, falls under the Bundelkhand region. Under the entire Bundelkhand region six districts belong to Uttar Pradesh and the remaining six fall under Madhya Pradesh. All the districts are extremely exploited and ignored. During 1980-85, a project named *Brahadken Irrigation Project* was declared to be launched a number of times for the development of that region. The newspa-

pers also published such reports but till today, it is not known as to what has happened to that project. The development of those parts of Uttar Pradesh and Madhya Pradesh depends on this project. I request through you to the hon. Irrigation Minister or the representatives of the Government whosoever is present in the House that they should tell me as to when this project was started and what happened to it later on, so that after knowing the facts, the people of that region may do something in this regard.

[*English*]

**SHRI P.C. THOMAS** (Muvattupuzha): Sir, I would like to bring to the notice of this House and also the Finance Minister, a very serious issue, which is alarming the poor farmers. The poor farmers, many of whom, have taken loans from the Commercial Banks, they are getting notices stating that the interest rate has been increased, As far as I understand, the rules of the policy which have been made, do not affect the loans that were given to the agriculturalists. But without any policy in this case, laid down either by the Reserve Bank of India or by the Government, many of the public banks have given notices to many of the agriculturalists, raising the interest to a very high stage and in a very arbitrary manner. The interest rate has been increased from 12 per cent to about 20 per cent, when the compound interest is taken. I have already brought it to the notice of the Finance Minister also. I would request that immediate steps may be taken to see that the Commercial Banks do not act in a manner .... (*Interruptions*). Sir, this is a very important matter. We would like to have a response from the Minister in this case, (*Interruptions*).

**MR. DEPUTY-SPEAKER:** Shri Thomas, you cannot expect the reply from the hon. Minister all of a sudden. He will take notice of it and at a proper time, he will reply to it. It is impossible for any human being to